RE QUESTION OF PRIVILEGE
12 hrs.

Shri Hem Barua (Gauhati): Sir, just a clarification, Sir.

Mr. Speaker: I am not allowing it. No, I have already allowed him two or three questions.

Shri Hem Barua: I want a ruling on a different point, Sir. It does not concern the Question Hour. I want a clarification on a different matter. When a Minister makes a statement and then rather tries to deny an opportunity of knowing the actual position about reveral things, does it amount to a question of privilege or not? (Interruptions).

Shri Raghunath Singh (Varanaai); What is the point of order?

Shri Hem Barua: I submitted a privilege motion on Shri Malaviya's answer in relation to Rudrasagar Oil Well....

Mr. Speaker: I do not know how to control the hon. Member. He says that when a Minister makes a mistake in his statement, according to him, it is a question of privilege. I must look into it. I have held repeatedly that no question of privilege arises whenever a Minister makes a statement. I have already told him that we have to send it to the Minister and it should be brought to his notice. If he thinks that the statement he made is wrong he will correct it. If he still feels that he was right, we leave it there. There is no question of privilege arising there. I have already told Shri Hem Barua that this is the rule that we have adopted. But Shri Hem Barua wants to take it up as a motion of privilege. I have told him that I will give formal notice to the hon, Minister. Let us hear him also. I do not know why the hon. Member gets highly impatient. I am afraid excitement is quite unnecessary on this question. (Interruption).

Shri Hom Barns ross-

Mr. Speaker: Order, order. It is impossible for the hon. Member to follow any other; and no other person can follow him. In the case of a similar question raised by the hon. Member Shri Siva Raj sometime ago, I said that the matter was being referred to the Minister. With respect to the point raised by Shri Hem Barua now, let us hear the hon. Minister. I am willing to be convinced that this is a matter of privilege. But let us see.

श्री विभूति मिश्र (बगहा) : भ्रष्यक्ष महोदय, क्वेश्चन नम्बर ६६६ बहुत इम्पार्टेट है। इसको ले लिया जाय।

ग्रध्यका महोदय : नहीं जी ।

Papers to be laid onthe Table.

श्री विभृति मिश्रः प्रध्यक्ष महोदय . . .

Mr. Speaker: I am not going to allow that. Hon. Members must give me notice before the Question Hour is over, and not after the Question Hour is over, in which case I would have put off some of the other questions.

श्री विश्वति मिश्रः में सोजता था कि यह म्रा जाएगा लेकिन माया नहीं यह बहुत इम्पाटेंट सवाल हैं भीर मैं समझता हूं कि सभी मैम्बर साहिबान इस सवाल में इंटिरेस्टिड हैं।

चन्ध्र**क्ष महोदय** : ठीक है लेकिन घ**र** इसको नहीं लिया जा सकता है ।

12.04 hrs.

PAPERS LAID ON THE TABLE

AUDITED ACCOUNTS OF REHABILITATION
FINANCE ADMINISTRATION

The Deputy Minister of Pinance (Shrimati Tarkeshwari Sinha): Sir, on behalf of Dr. B. Gopala Reddi, I

Rajya Sabha [Shrimati Tarkeshwari Sinha]

Messages from

beg to lay on the Table a copy of Accounts of the Rehabilitation Finance Administration for the year ended the 31st December, 1958 along with the Audit Report thereon, under sub-section (4) of Section 16 of the Rehabilitation Finance Administration Act, 1948. [Placed in Library. See No. LT-2753/611.

12.053 hrs.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:-

- (i) "In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) Bill, 1961, which was passed by the Lok Sabha at its sitting held on the 10th March, 1961, and transmitted to the Rajva Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (ii) "In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herethe Appropriation (Railways) No. 2 Bill, 1961, which was passed by the Lok Sabha at its sitting held on the 14th March, 1961, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (iii) In accordance with the provisions of rule 125 of the

Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 16th March, 1961, agreed without any amendment to the Banking Companies (Amendment) Bill, 1961, which was passes by tte Lok Sabha at its sitting held on the 6th March, 1961."

12.053 hrs.

PRESIDENT'S ASSENT TO BILL

Secretary: Sir, I lay on the Table the Appropriation Bill, 1961 passed by the Houses of Parliament during the current Session and assented to by the President since a report was last made to the House on the 14th February, 1961.

12.06 hrs.

STATEMENT RE: AIR CRASH NEAR TAMBARAM

The Minister of Defence (Shri Krishna Menon): Mr. Speaker, Sir, Government deeply regret to have to inform the House that an Indian Air Force HARVARD aircraft which is part of the complement of the Madras Auxiliary Air Force Squadron stationed at Tambaram crashed in the course of a training flight, 40 miles south of Tambaram on the 12th of March, 1961. The aircraft was piloted by Flying Officer Ganesan of the Auxiliary Air Force, Flying Officer Ramrohan also of the Auxiliary Air Force was the other pilot.

A Court of Inquiry has been ordered. While no final findings with regard to the cause of the mishap or the full circumstances can now be stated, the facts as at present known warrant the belief that the aircraft developed engine trouble a short while before the accident. Only detailed investigation by the Court of